

RAJASTHAN HIGH COURT, JODHPUR

No. Gen./XV/44/2021/ 4190

Date : 01.09.2021

To : All the District and Sessions Judges.
Sub. : Regarding expeditious disposal of cases u/s 138 of the N.I Act.

Sir,

I am to state that to invite valuable suggestions of all the stakeholders regarding expeditious disposal of cases under section 138 of N.I. Act, Hon'ble E-committee of Supreme Court of India has shared a link i.e. (<https://mygov.in/mygov-survey/survey-speedy-disposal-cheque-bouncing-cases/>).

You are therefore requested to display the same on the website of your judgship and on notice boards of all the courts of your judgship and circulate it amongst all the subordinate Courts under your jurisdiction and also to the Bar Association of your judgship to display the link on the notice board, for responses / suggestions of the stakeholders on expeditious disposal of cases u/s 138 of the N.I. Act, as desired on the above link.

Yours sincerely,


REGISTRAR (RULES)